

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH, CHENNAI**

ST/00301/2009

[arising out of Order-in-Appeal No.45/2009-(SLM)(ST), dated 27.02.2009 passed by the Commissioner of Central Excise (Appeals), Salem]

M/s. LENA DIGITAL PHOTO LAB & STUDIO

APPELLANT

Versus

COMMISSIONER OF CENTRAL EXCISE, SALEM

RESPONDENT

Appearance:

For the Appellant None

For the Respondent Shri Arul C. Durairaj, Supdt.

CORAM:

**Hon'be Smt. Archana Wadhwa, Member (Judicial)
Hon'ble Shri B. Ravichandran, Member (Technical)**

Date of hearing/decision **19-12-2017**

FINAL ORDER NO. 43505/2017

Per Archana Wadhwa:

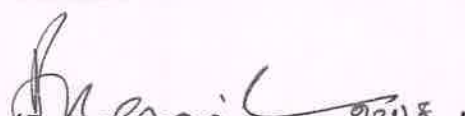
On matter being called neither anybody appeared nor is there any adjournment request in spite of the notice of hearing having been sent to them well in advance. We also note that the matter has come upon on record six to eight times and the appellant was not represented on all the said occasions and the matter was being adjourned repeatedly in the interests of justice.




2. From the above, we understand that the appellant is not interested in pursuing the appeal. The appeal is almost eight years old and cannot be kept on records for unlimited period. Accordingly, we dismiss the appeal for non-prosecution with liberty to the appellant to apply for restoration on fresh cause being shown for their absence.

Appeal dismissed for non-prosecution.

(Dictated and pronounced in open court)


(B. RAVICHANDRAN) 23/1/18
MEMBER (TECHNICAL)


(ARCHANA WADHWA)
MEMBER (JUDICIAL)

ksr
23-01-2018



प्रमाणित प्रति / CERTIFIED TRUE COPY

J.C.S. Ramiah


02/03/18
सहायक पंजीकार / Assistant Registrar
सीमा शुल्क, उत्पाद शुल्क एवं सेवा कर अपीलार्थी अधिकरण,
चेन्नई / CESTAT, CHENNAI - 600 006.